GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO. : 26 TO BE ANSWERED ON THE 21st July 2025

ENSURING AVIATION SAFETY IN THE COUNTRY

26. SHRI RAJEEV SHUKLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is taking corrective measures in light of the recent unfortunate incident involving Air India 171 flight from Ahmedabad to London in order to ensure aviation safety in the country;
- (b) if so, the details thereof;
- (c) whether Government is inspecting the safety of similar Boeing Dreamliner 787 aircrafts operating in the country;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of proposed other measures to be taken in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (e): Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices.

Post-accident of M/s Air India flight AI-171 Boeing 787 aircraft on 12.06.2025 at Ahmedabad, DGCA on 13.06.2025 as preventive measure directed M/s Air India to carry out additional checks on all 33 Boeing 787-8/9 in coordination with concerned regional office of DGCA.

Out of total 33 aircraft, 31 operational aircraft have been inspected wherein minor findings were observed in 8 aircraft. These aircraft have been released for operation post rectification. The remaining 2 aircraft are under scheduled maintenance.

Further, DGCA has issued General Safety Circular 01/2025 on 19 June 2025, which deals with comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture.
